

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-689/ND/2023

**IN THE MATTER OF:**  
**M/s. Fashion Suitings Pvt. Ltd.**

...PETITIONER

**Vs.**

**Shriya Overseas Pvt ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

Order delivered on 12.07.2024  
HYBRID HEARING (PHYSICAL & VC)

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** : Mr. NPS Chawla, Advocate  
**For the Respondent/Corporate Debtor** :

**ORDER**

Ld. counsel on behalf of the Financial Creditor is present. Ld. counsel on behalf of the Corporate Debtor is present and sought further time to file reply. Ten days is granted to the Corporate Debtor to file his reply. List the matter on **09.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**